

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 448 of 2000

Jabalpur, this the 19th day of February, 2004

Hon'ble Mr. M.P. Singh, Vice Chairman  
Hon'ble Mr. G.Shanthappa, Judicial Member

Dr. Harmohanpal Singh  
S/o Gurdeep Singh  
Aged about 44 years,  
Present working as Medical  
Officer S.O./E At centre for  
Advanced Technology, Indore(M.P.)

APPLICANT

(By Advocate - Shri S.Ganguly on behalf of Shri M.Sharma)

VERSUS

1. Union of India  
Through Secretary,  
Department of Atomic Energy,  
Mumbai.
2. Centre for Advanced Technology  
Through its Director,  
Rajendra Nagar, Indore(M.P.)
3. Dr. (Mrs) Kumud Chaddah  
S.O./E. Centre for Advanced  
Technology, Indore(M.P.)

RESPONDENTS

(By Advocate - Shri Harshit Patel on behalf of  
Shri S.C. Sharma)

O R D E R (ORAL)

By M.P. Singh, Vice Chairman -

By filing this OA, the applicant has sought  
following relief:-

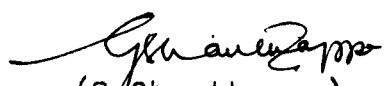
- 1) The order dated 15.5.2000 be quashed.
- 2) The respondents be directed to invite the  
applicant for interview and consider his case  
for promotion to the post of S.O./F.

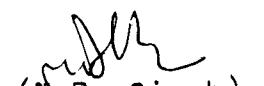
2. The brief facts of the case are that the applicant  
was initially appointed to the post of Medical Officer  
Gr.I vide order dated 10.8.1989. Subsequently he was  
promoted to the post of S.O./E vide order dated 9.3.1995  
The next promotional post from the post of S.O./E is  
S.O./F and the eligibility criteria for promotion to the  
said post is five years experience on the post of S.O./E.

*M* The applicant fulfi

The applicant fulfills the said eligibility criteria and is due for promotion for the said post. The CPC for promotion to the said post was scheduled to be held on 25th May, 2000 to make selection for the post of S.O./F. The respondent No.3 had issued call letters to the candidates for appearing before the selection committee. According to the applicant, though he was senior to respondents No.3 and has better qualification than respondent No.3, he was not called for interview. Aggrieved by this he has filed this OA.

3. Heard the learned counsel for the parties.
4. The learned counsel for the applicant states that the selection has been finalised and respondent No.3 has already been selected. He therefore submit that he will not press for the relief claimed in the OA and will feel satisfy if a direction is given to the respondents to consider his representation within a time frame.
5. In the changed facts and circumstances and submissions made by the learned counsel for the applicant, the applicant is directed to submit a fresh detailed representation to the respondents within one month from the date of receipt of a copy of this order. If he complies with this, the respondents are directed to consider the aforesaid representation of the applicant and take a decision on it within 3 months from the date of receipt of such representation by passing a detailed and speaking order. and thereafter communicate the same to the applicant promptly. No costs.

  
(G. Shanthaappa)  
Judicial Member

  
(M.P. Singh)  
Vice Chairman